

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3512/2014**

New Delhi this the 16<sup>th</sup> day of December, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)  
Hon'ble Shri K. N. Shrivastava, Member (A)**

1. Mukesh Kumar Meena,  
S/o. Khem Raj Meena,  
Aged about 29 years,  
R/o. Village & Post Dholeta,  
Tehsil Nadoti, District Karouli, Rajasthan.
2. Pankhi Lal Meena,  
S/o. Muneem Lal Meena,  
Aged about 27 years,  
R/o. Village & Post Medi,  
Tehsil Gangapur City,  
District Sawai Madhopur, Rajasthan.
3. Ram Gopal Meena,  
S/o. Hariman Meena,  
Aged about 26 years,  
R/o. Village Khedan,  
Post Mundgisya,  
Tehsil Baswa, District Dausa, Rajasthan.
4. Surendra Kumar Meena,  
S/o. Roop Narayan Meena,  
Aged about 27 years,  
R/o. Village & Post Chandanholy,  
Tehsil Bamanwas,  
District Sawai Madhopur, Rajasthan.
5. Vimlesh Kumar Meena,  
S/o. Surajmal Meena,  
Aged about 27 years,  
R/o. Village Girdharipura,  
Post Hingwa, Tehsil Sikrai,  
District Dausa, Rajasthan.
6. Yograj Meena,  
S/o. Ramesh Meena,  
Aged about 26 years,  
R/o. Village & Post Sop,  
Tehsil Nadoti,  
District Karouli, Rajasthan.

7. Mantesh Kumar Meena,  
 S/o. Prakash Chand Meena,  
 Aged about 27 years,  
 R/o. Village Hanumanpura,  
 Post Kashipura,  
 Tehsil & District Karouli, Rajasthan. ...Applicants

(By Advocate : Mr. Hemendra Sharma, proxy for Mr. Ashish Rana)

VERSUS

1. Govt. of NCT of Delhi through its Secretary,  
 Directorate of Education, Ch Mahander Singh Marg,  
 B-Block, Yamuna Vihar, New Delhi – 110 053.
2. The Secretary,  
 Delhi Subordinate Services Selection Board (DSSSB),  
 FC-18, Institutional Area,  
 Karkardooma, (Near Railway Reservation Center),  
 Delhi-110 092. ...Respondents

(By Advocate : Ms. Harvinder Oberoi)

O R D E R (O R A L)

**Hon'ble Mr. Justice B. P. Katekey, Member (J)**

Mr. Hemendra Sharma, proxy counsel for Mr. Karan Singh Bhatti, learned counsel appearing for the applicant submits that the cause in the O.A does not survive and hence, the he may be allowed to withdraw the O.A.

2. Prayer being not opposed is allowed. The O.A is dismissed on withdrawal. No costs.

(K. N. Shrivastava)  
 Member (A)

(Justice B.P. Katakey)  
 Member (J)

/Mbt/

